

[Shri K. P. Singh Deo]

Administrative Reforms Notification G.S.R. No. 144(E), dated the 8th March, 1985, publishing a corrigendum to Notification G.S.R. No. 102(E), dated the 26th February, 1985, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed Library. See No. LT—595/85].

Report and Accounts (1983-84) of the Special Organising Committee IX Asian Games and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Special Organising Committee IX Asian Games, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the Annual Report.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library for (i) to (iii) See No. LT—597/85].

Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955.

SHRI K. P. SINGH DEO: Sir, on behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955, during the year 1983, under sub-section (4) of section 15A of the said Act. [Placed in Library. See No. LT-666/85].

I. Amendment to the Arms Rules, 1962.

II. Arms (Amendment) Rules, 1985

SHRI K.P. SINGH DEO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs,

under sub-section (3) of section 44 of the Arms Act, 1959:—

(i) G.S.R. No. 673(E), dated the 19th September, 1984, publishing an amendment to the Arms Rules, 1962. [Placed in Library.]

(ii) G.S.R. No. 283(E), dated the 18th March, 1985, publishing the Arms (Amendment) Rules, 1985. [Placed in Library. See No. LT—598/85 for (i) and (ii) above].

Re. SUPPLY OF HINDI VERSION OF PAPERS TO M.Ps.

श्री हुक्मदेव नारायण यादव (बिहार) : श्रीमान्, मेरा एक पाइन्ट ग्राफ आर्डर है। मेरा व्यवस्था का प्रश्न यह है कि राज्य सभा की नियमावली में यह साफ उद्धृत किया गया है कि सदस्यों को अंग्रेजी की प्रति के साथ-साथ हिन्दी की प्रति भी दी जाएगी और मैंने यह पता किया है कि जब नियमावली में यह उपबन्ध है तो बार-बार कहने के बग़जुद भी राज्य सभा के 23 मार्च, 1985 के प्रकाशन संख्या 28724, संसदीय समाचार भाग-2 में यह लिखा है कि जो सदस्य इस प्रकाशन का हिन्दी रूपान्तर चाहेंगे वह उनको शीघ्र दे दिया जाएगा। आप जानते हैं कि अंग्रेजी और हिन्दी, दोनों में यह साथ-साथ मिलना चाहिए। लेकिन अंग्रेजी में तो दे देते हैं, हिन्दी के बारे में कहते हैं कि विलम्ब से किया जाएगा। अगर मांगेंगे तो बाद में दे दिया जाएगा। मैं यह मानता हूँ कि हमारी नियमावली में जो यह उपबन्ध है, उसके होते हुए भी यह बहुत गलत परम्परा चल रही है।

MR. CHAIRMAN: I will look into it.

DEMAND FOR A STATEMENT FROM THE GOVERNMENT ON THE INVESTIGATIONS INTO THE MURDER OF A SOVIET DIPLOMAT.

SHRI SURESH KALMADI (Maharashtra): Sir, we would like to have a statement from the Government as to what happened to the investigations into the case of murder of a Soviet diplomat in